

Central Administrative Tribunal, Principal Bench

Original Application No. 1079 of 2001  
M.A.No.931/2001

New Delhi, this the 19th day of September, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. M.P. Singh, Member (A)

1. Shri S.P. Singh, *Chiky*  
Pharmacist Gr. II  
Northern Railway, Health Unit  
Muradabad

2. Shri Krishan Pal Singh, *Chiky*  
Pharmacist Gr. II  
Northern Railway Health Unit  
Hapur

.... Applicants

(By Advocate: Shri S.K. Sawhney)

Versus

1. Union of India through  
The General Manager  
Northern Railway  
Baroda House, New Delhi

2. Divisional Railway Manager  
Northern Railway  
Muradabad

3. Jawahar Lal,  
Chief Pharmacist  
Divisional Hospital,  
Northern Railway,  
Muradabad

.... Respondents

(By Advocate: Sh.D.S. Jagotra, counsel for respondents 1&2  
Sh. Yogesh Sharma, counsel for respondent 3)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

During the course of submissions, it has been stated that the applicant has already submitted a representation. The matter has not been decided by the respondents i.e. General Manager, Northern Railway as yet. It is not in dispute that the matter has been referred to DOPT and hence the delay has occurred. It is also a dispute of seniority between the applicants and respondent no. 3.

*VS Ag*

2. Taking stock of the above facts, the interests of justice so require and it is not disputed at the Bar that a direction be given to decide the said controversies.

3. Accordingly it is directed that respondent no.1 will decide the representation of the applicant copy of which is Annexure A-7 by passing a speaking order preferably within six months from today. If the seniority of applicants and respondent no.3 has yet not been decided, a decision in this regard should also be taken and communicated to the parties. With these directions, the O.A. is disposed of.

  
( M.P. Singh )  
Member(A)

  
( V.S. Aggarwal )  
Chairman

/dkm/